CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, CHENNAI

REGIONAL BENCH – COURT NO. III

Excise Appeal Nos.40670-40671 of 2013-DB

(Arising out of Orders-in-Appeal No.65 & 66/2012 (M-IV), dated 20.12.2012 passed by the Commissioner of Customs, Central Excise & Service Tax (Appeals), Chennai)

M/s. Nefab India Pvt. Ltd., Unit – II, **: Appellant**
No.55, Village & P.B.: Thandalam,
Taluk:Sriperumpudur,
NH-4, Chennai – Bengaluru Highway.

VERSUS

Commissioner of Central Excise, **: Respondent**
Chennai IV Commissionerate,
NO.692, MHU Complex,
Anna Salai,
Nandanam,
Chennai 600 035.

APPEARANCE:

Shri Arul C. Durairaj, Supdt. for the Appellant

None for the Respondent

CORAM:

HON'BLE SMT. SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SHRI ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 40721-40722/2020

DATE OF HEARING: 06.03.2020

DATE OF DECISION: 06.03.2020

Per Smt. Sulekha Beevi C.S:

The amount involved in the above appeals are less than Rs.50 lakhs. In view of Government Litigation Policy and consequent to Board's Circular in F.No.390/Misc./116/2017-JC, dated 22.08.2019 fixing the monetary limit for filing the appeal before the Tribunal by the Revenue at Rs.50,00,000/- (Rupees Fifty Lakhs only), the appeals are not maintainable.

3. The appeals are, therefore, dismissed on monetary limits.

(Dictated and pronounced in the open court)

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

(ANIL G. SHAKKARWAR)
MEMBER (TECHNICAL)

ksr
06-03-2020